
(2024) 08 UK CK 0125

In the Uttarakhand High Court

Case No : Writ Petition (S/S) No. 1605 Of 2024

Chandra Mohan Naugai

APPELLANT

Vs

Managing Director And Others

RESPONDENT

Date of Decision : 27-08-2024

Acts Referred:

Citation : (2024) 08 UK CK 0125

Hon'ble Judges : Pankaj Purohit, J

Bench : Single Bench

Advocate : Ganesh Kandpal, N.S. Pundir

Final Decision : Allowed

Judgement

Pankaj Purohit, J

1. Heard learned counsel for the parties.
2. By means of this writ petition, petitioner has sought quashing of fixation order passed against them by the respondent-corporation. A further prayer has been made by him to make the payment of post retiral dues which has been accrued towards him.
3. Learned counsel for the petitioner submits that the controversy has been set at rest by a Co-ordinate Bench of this Court, vide judgment and order dated 14.06.2022 passed in WPSS No.1593 of 2021 Balam Singh Aswal Vs. Managing Director and Others and Batch of writ petitions, which are subsequently affirmed by the Division Bench of this Court vide judgment and order dated 04.04.2024 in Special Appeal No.245 of 2022, Managing Director, Uttarakhand Transport Corporation, Dehradun & Others Vs. Ashok Kumar Saxena, and Batch of Special Appeals.
4. Learned counsel for the respondents has also submitted that the present matters are squarely covered by the judgment and order dated 14.06.2022, which was affirmed in Special Appeals, as referred above by learned counsel for

the petitioner, vide judgment dated 04.04.2024.

5. In this view of the matter, the writ petition is allowed in terms of the judgment and order dated 14.06.2022 passed by a Coordinate Bench of this Court in WPSS No.1593 of 2021 Balam Singh Aswal Vs. Managing Director and Others and Batch, which was affirmed by a Division Bench of this Court in Special Appeal No.245 of 2022 Managing Director, Uttarakhand Transport Corporation, Dehradun & Others Vs. Ashok Kumar Saxena and Batch, vide judgment dated 04.04.2024. The case of the petitioner shall abide by the aforesaid judgment and order dated 14.06.2022, which was later on affirmed vide judgment dated 04.04.2024 in Special Appeals as stated above.

6. No order as to costs.

7. Pending applications, if any, stand disposed of accordingly.